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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

EXECUTION APPLICATION NO. 04/2024

IN

ORIGINAL APPLICATION NO. 512/2018

WITH

M.A. NO. 09/2024

IN

ORIGINAL APPLICATION NO. 512/2018

IN THE MATTER OF:

SHAILESH SINGH S/O Mr. Babu Singh                      ...APPLICANT

Versus

STATE OF UTTAR PRADESH THROUGH ITS      ...RESPONDENT(S)  
CHIEF SECRETARY

**STATUS REPORT ON E.A NO. 4/2024 IN O.A. 512/2018 WITH M.A.  
NO. 9/2024 REGARDING IMPLEMENTATION OF E-WASTE  
MANAGEMENT IN THE U.T. OF LAKSHADWEEP**

### **Brief Introduction**

Union Territory of Lakshadweep [the "UT"] is India's smallest UT with a total area of approximately 32 sq. km. The total population of Lakshadweep as per the 2011 census is 64,473. The largest island Androth has an area of approximately 4.84 sq. km while the smallest island Bitra is approximately 0.1 sq. km only

### **Inventorization of e-waste generation:**

As per the e-waste Management Rule 2022 the inventorization of the e-waste is the responsibility of the State Pollution Control Board or

Pollution Control Committee of Union Territories. Accordingly, the Lakshadweep Pollution Control Committee [the "LPCC"] has approached CSIR-National Institute of Interdisciplinary Science & Technology (NIIST), Thiruvananthapuram for the inventorization of e-waste generated in the Lakshadweep islands. NIIST, Thiruvananthapuram has accorded the willingness to conduct the inventorization of e-waste in the UT of Lakshadweep.

**Facilitate collection, segregation, and disposal of e-waste:**

The LPCC has issued a circular and instructed that e-waste generated from the departments, public sector undertakings, banks, educational institutions, etc, shall be transported to the common depository site of the respective islands.

UTL Administration has decided to construct a closed shed with proper roofing and flooring for storing the segregated e-waste in the Common Depository Sites in the islands.

There is no authorized recycler/ refurbisher of the e-waste in Lakshadweep. Accordingly, it is decided that the UTL Administration shall prepare a tender document with support from the Lakshadweep Pollution Control Committee for identifying the authorized recycler/refurbisher for transportation of e-waste from the islands to the mainland for final scientific disposal in consultation with other Pollution Control Boards/ Committees/ CPCB

**Identification of the hotspot by constant vigil and coordination with the District Administration at local levels:**

There are no producers/manufacturers /recyclers/ dismantlers available in the U.T. of Lakshadweep.

**Identification of Producers who have not registered E-waste at EPR portal:**

There are no producers/manufacturers in U.T. of Lakshadweep. A letter dated 20.03.2024 forwarded to Central Pollution Control Board (CPCB), New Delhi for an interaction meeting of LPCC with Kerala State Pollution Control Board and EPR Registered Recyclers working in the field of plastic waste, e-waste, hazardous and other waste, used oil, tyre waste and the battery waste etc. available in Kerala State to enable LPCC to effectively implement the various waste management rules in the U.T. of Lakshadweep.

**Verification of facilities of recyclers for their infrastructure and records:**

There are no recyclers in the U.T. of Lakshadweep.

**Checking of informal trading, dismantling, and recycling of waste:**

In the U.T. of Lakshadweep, there are no producers, recyclers, refurbishers, or manufacturers of E-Waste, and also no informal trading activities of E-Waste.

**Governance framework for monitoring compliance:**

The nodal officer shall be nominated at the island level and UT level for effective implementation of the Rule.

**Capacity building at district/state/CPCB level:**

Capacity building program will be conducted in consultation with the stakeholder departments/NGOs.

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**IEC plan be firmed up and executed:**

The awareness program shall be planned and conducted in coordination with various schools/ colleges and other stakeholders in Lakshadweep.

**Strengthen the system of enforcement:**

Enforcement activities shall be monitored and strengthened with the help of the District Administration.

Submitted by:



HIMANSHU YADAV

MEMBER SECRETARY,

LAKSHADWEEP POLLUTION CONTROL COMMITTEE

Place: KAVARATTI

Date: 15.05.2024

MEMBER SECRETARY  
LAKSHADWEEP POLLUTION CONTROL COMMITTEE  
KAVARATTI - 682555